

IN THE HIGH COURT OF ALLAHABAD

[CIVIL ORIGINAL JURISDICTION]

Letter Writ Petition (Civil) No. OF 2020

(Letter Writ Petition PIL under Article 226 of the Constitution of India)

IN THE MATTER OF:

1. SAKET GOKHALE

[REDACTED]
[REDACTED]
[REDACTED]
[REDACTED]
[REDACTED]

...PETITIONER-IN-PERSON

VERSUS

1. Shri Ram Janmabhoomi Tirthe Kshetra,
R-20, Greater Kailash Part I,
New Delhi 110048

... RESPONDENT NO. 1

2. THE UNION OF INDIA
Through Secretary,
Ministry of Home Affairs,
Govt. of India, North Block,
Cabinet Secretariat,
New Delhi - 110001

.... RESPONDENT NO. 2

AND IN THE MATTER OF:

LETTER WRIT PETITION (CIVIL) UNDER
ARTICLE 226 OF THE CONSTITUTION OF INDIA

To,

The Hon'ble Chief Justice of the High Court of Allahabad
and His other companion Justices of the
Hon'ble High Court of Allahabad